

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No.128

IA No. 2288/23

In
CP(IB) No. 426/Chd/HP/2019
(Admitted)

IN THE MATTER OF:

State Bank of India

...Petitioner-Financial Creditor

Vs

Tanishka Automotives Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 33(1) (b) (i) to (iii) r/w Sec 33(3), IBC 2016

Order delivered on 30.01.2024

CORAM:

SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Viren Sharma Advocate.

ORDER

IA No. 2288/23

It is stated by learned counsel for the applicant that it is wrongly listed today as the matter is already fixed for 21.02.2024 as per order dated 17.01.2024.

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)